

**PUNJAB VIDHAN SABHA**

**Bill No. 60-PLA-2016**

**THE PUNJAB STATE COMMISSION FOR MINORITIES  
(THIRD AMENDMENT) BILL, 2016**

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**BILL**

*further to amend the Punjab State Commission for Minorities Act, 2012.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab State Commission for Minorities (Third Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Commission for Minorities Act, 2012, in section 5, for sub-section (1), the following sub-section shall be substituted, namely :— Amendment in section 5 of Punjab Act 13 of 2013.

“(1) (a) The Chairperson shall hold office for a term of three years from the date he assumes office and shall be eligible for re-appointment up to two terms of the same duration or until he attains the age of seventy years, whichever is earlier.

(b) The Senior Vice-Chairperson, the Vice-Chairperson and every Member shall hold office for a term of three years from the date he assumes office and shall be eligible for re-appointment for another term of the said duration or until he attains the age of seventy years whichever is earlier.”.

**STATEMENT OF OBJECTS AND REASONS**

With a view to strengthen the Punjab State Commission for Minorities and to give more representation and stability in the governance to minority communities for protecting and safeguarding their interests. Therefore, a proposal to give an another term of three years to the Chairperson. Hence necessary amendment is required to be made in the Punjab State Commission for Minorities Act, 2012 (Act No. 13 of 2013).

2. Hence, the Bill.

**PARKASH SINGH BADAL,**  
Chief Minister, Punjab.

## FINANCIAL MEMORANDUM

The Punjab State Commission for Minorities (Third Amendment) Bill, 2016, aims to give another term of three years to the Chairperson of the Punjab State Commission for Minorities for strengthening the Commission and giving more representation to the Minorities Communities in the Governance to protect and safeguard the interest of the Minorities.

The Bill involves financial implications and it is estimated that expenditure of about Rs. 09 lakhs per annum (approx) will be incurred on account of Honorarium and other allowances and P.O.L. payable to the Chairperson.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :

The 19th December, 2016

SHASHI LAKHANPAL MISHRA

Secretary.

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*N.B.—* The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 19th December, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).